

**Central Administrative Tribunal
Principal Bench**

OA No. 2592/2012

New Delhi this the 29th day of August, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)

Khalil Ahmad, aged about 50 years,
S/o Shri Ansar Hussain,
Working as Assistant Registrar (Law), Group A
At National Human Rights Commission,
Faridkot House, Copernicus Marg,
New Dehi-01

Resident of 1-B, MSD Flats Type IV,
Minto Road Complex, New Delhi-02

- Applicant

(None)

VERSUS

1. Union of India through
The Secretary,
Department of Personnel & Training,
Ministry of Personnel, Pension & Public Grievances,
South Block, New Delhi-01

2. National Human Rights Commission,
Through its Chairman,
Faridkot House, Copernicus Marg,
New Delhi-01

- Respondents

(By Advocate: Mr. R.N. Singh for Mr. R.V. Sinha)

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

Even on the revised call, there is no representation on behalf of the applicant. It is seen that even on 01.04.2016 and 11.08.2016 also, there was no representation on behalf of the

applicant. The matter pertains to the year 2012 and in the circumstances, the OA is dismissed for default and for non-prosecution.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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